

Regarding need to ensure strict adherence to constitutional provisions to safeguard the rights of minority community in the country- laid

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): I would like to draw the attention of the Government to a series of recent developments that have raised serious concerns about the protection of constitutional and minority rights of Indian Muslims. Over the past year, several incidents across the country suggest a pattern of legal, administrative, and social pressures disproportionately affecting this community. First, the implementation of the Waqf (Amendment) Act, 2025 has triggered widespread protests, with community organisations arguing that the legislation weakens the autonomy of religious institutions and places excessive Governmental control over traditionally community-run properties. In several regions, related protests have escalated into tense situations, creating insecurity among local residents. Simultaneously, independent monitoring groups have documented a sharp rise in hate-speech incidents directed at minorities. Finally, several community leaders have publicly expressed distress over what they perceive as institutional bias and a shrinking space for constitutional protections. These developments call for urgent, impartial scrutiny. I request the Government to review these incidents, uphold constitutional guarantees, and reassure all citizens that India remains committed to justice, equality, and the protection of every community's rights.